

9

Order dated 31.3.2004

Heard the learned counsel of both the sides and perused the materials placed on record.

In course of hearing, learned counsel for the applicant has brought to our notice a letter bearing No. ECeR/Pers/CC/HQ/A.A.456/01 dated 17.11.2003 and submitted that in view of approval accorded by the General Manager, ECeR/BBS a committee has been set up to examine the grievances of the applicant in O.A.No. 456/01 in pursuance of the order of this Tribunal passed therein. It has also been submitted by the learned counsel for the applicant that the grievance as raised in the instant O.A. was the subject matter of O.A.No. 456/01.

Having regard to submissions made by the learned counsel of both the sides, we are inclined, without going into the merit of the matter, to remand the matter for being considered by the Committee set-up for the purpose. Accordingly, the Respondents are directed to put up this matter before the Committee as constituted for the purpose under the letter referred to above and in the circumstances, the said Committee shall look into the matter and pass final orders on the grievance of the applicant within a period of 120 days from the date of receipt of this order.

With this the O.A. is disposed of. No costs.

VICE-CHAIRMAN

MEMBER (JUDICIAL)